In the National Company Law Tribunal, New Delhi Registrar

CP No. 644/2015

SECTION OF THE COMPANIES ACT: 433 (e), 439

In the matter of:

M/s. Akhilesh Chandra & Anr. VS. Shri Sidhbali Infrastructure & Construction Company Pvt. Ltd.	Petitioner
	Respondent

Order deliver on 14.07.2017

Coram: Shiv Ram Bairwa, Registrar

For the Petitioner (s)

None Appeared

For the Respondent (s) : None Appeared

ORDER

This matter was received on transfer from Hon'ble High Court of Delhi pursuant to notification no. G.S.R. 1119 (E) & S.O 3676 (E) dated 7th December, 2016 issued by Ministry of Corporate Affairs, Government of India.

The matter was earlier listed before the Principal Bench on 15.5.2017.

Two sets of the petition and compliance affidavit alongwith proof of service to the corporate debtor are on record. The petitioner has also filed an application for condonation of delay under section 5 of Limitation Act 1963 on 26.4.2017.

Today, neither anybody appeared nor filed any proof of service upon corporate debtor regarding mandatory notice under section 8 of the IBC, 2016.

The matter is already listed before the Hon'ble Principal Bench on 20.07.2017.

(Shiv Ram Bairwa) Registrar